

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 1665

TO BE ANSWERED ON JULY 26, 2017

REFORMS UNDER RAY

No. 1665 SHRI GANESH SINGH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the Government has taken any initiatives in Madhya Pradesh to improve the provisioning of housing, basic civic infrastructure and social amenities in intervened slums under the subsumed projects of Rajiv Awas Yojana in PMAY;

(b) if so, the total amount proposed and sanctioned to the State of Madhya Pradesh;

(c) the details of the initiatives taken in creation of institutional mechanism for prevention of slums and creation of affordable houses; and

(d) if so, the details thereof and the reforms undertaken thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND
URBAN AFFAIRS

(RAO INDERJIT SINGH)

(a) & (b): The Government of India implemented Rajiv Awas Yojana (RAY) for providing houses along with basic civic and social infrastructure for slum dwellers and urban poor. RAY has been discontinued and liabilities against 183 ongoing RAY projects including the 08 projects of Madhya Pradesh have been subsumed in the Pradhan Mantri Awas Yojana (Urban) [PMAY (U)] Mission, launched on 25.06.2015.

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Under the 08 projects of RAY in Madhya Pradesh, Central Assistance of Rs. 229.65 Crore for construction of 8,123 Dwelling Units comprising total project cost of Rs. 444.32 Crore has so far been sanctioned and Rs. 180.59 Crore has been released by this Ministry.

(c) & (d): Apart from the above, in pursuance of Government's vision of facilitating housing to all by 2022, the Government is also implementing PMAY (U) Mission. The Mission aims to provide assistance to all States/UTs including the State of Madhya Pradesh in addressing the housing requirements of the slum dwellers and urban poor through four different components.

To facilitate growth of housing sector including affordable housing and to ease administrative and regulatory bottlenecks, a set of Mandatory Conditions has been provisioned in the Mission. The State Government of MP has intimated that they have implemented/achieved all these Reforms.

Inspite of the above, the Govt. of Madhya Pradesh has intimated that they have also implemented the Mandatory Reforms required under RAY viz. mortgageable and renewable long-term (15 years) inheritable lease rights to slum dwellers who have been a resident of the slum for more than 5 years, earmarking of 25% of the budget of the municipality for basic services to the urban poor, etc.
